

119

COCP-2007-2024

MOHAN SINGH JASWAL

VS

SHRI VINAY PARTAP SINGH IAS D.C. CHD AND ORS

Present: Mr. Jashandeep Singh, Advocate,
for the petitioner.

Notice of motion.

Mr. Ankit Midha, Advocate, accepts notice on behalf of
respondent No.1 and seeks time to file compliance report.

Adjourned to 23.09.2024.

Let respondent No.2 be served in ordinary course for the date
fixed.

However, it is clarified that the court will not accept any
justification for non-compliance, even if the same is based on some
perceived true facts. It is also clarified that even if some appeal is pending
anywhere, that shall also not be taken as a justification for non-compliance,
unless operation of the order is stayed by the Appellate Court.

It is further ordered that if the order is not complied with, the
respondents shall remain personally present before this Court on the next
date of hearing, to receive further orders in the contempt proceedings.

(RAJBIR SEHRAWAT)
JUDGE

May 31, 2024
sandeep